

strike. The question of advance will be settled.

12.24 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :

- (1) The Second Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G S R. 197 in Gazette of India dated the 19th February, 1972.
- (2) The Indian Civil Service Provident Fund (First Amendment) Rules, 1972, published in Notification No. G. S. R. 231 in Gazette of India dated the 19th February, 1972.
- (3) The Indian Civil Service (Non-European Members) Provident Fund First Amendment Rules, 1972, published in Notification No. G. S. R. 232 in Gazette of India dated the 19th February, 1972.
- (4) The Secretary of States' Services (General Provident Fund) First Amendment Rules, 1972, published in Notification No. G. S. R. 233 in Gazette of India dated the 19th February, 1972.
- (5) The All India Service (Provident Fund) First Amendment Rules, 1972, published in Notification No. G. S. R. 234 in Gazette of India dated the 19th February, 1972.
- (6) The All India Services (Commutation of Pension) (Amendment) Regulations, 1972, published in Notification No. G. S. R. 235 in Gazette of India dated the 19th February, 1972.

- (7) The All India Services (Provident Fund) Second Amendment Rules, 1972, published in Notification No. G. S. R. 249 in Gazette of India dated the 26th February, 1972.

[Placed in Library. See No. LT-1562/72.]

NOTIFICATIONS UNDER SALARIES AND ALLOWANCES OF MINISTERS ACT

SHRI RAM NIWAS MIRDHA : On behalf of Shri K. C. Pant, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 11 of the Salaries and Allowances of Ministers Act, 1952 :--
 - (i) The Ministers' (Allowances, Medical Treatment and other Privileges) Second Amendment Rules, 1971, published in Notification No. G. S. R. 1912, Gazette of India dated the 20th December, 1971.
 - (ii) The Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1972, published in Notification No. G. S. R. 68 (E) in Gazette of India dated the 2nd February, 1972. [Placed in Library. See No. LT-1563/72.]
- (2) A copy of Notification No. S. O. 877 (Hindi and English versions) published in Gazette of India dated the 11th March, 1972, under sub-section (3) of section 139 of the Border Security Force Act, 1968. [Placed in Library See No. LT-1564/72].

12.25 hrs.

CONTINGENCY FUND OF INDIA
(AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill further to amend the Contingency Fund of India Act, 1950.

*Published in Gazette of India Extraordinary Part II Section 2, dated 29.3.72.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Contingency Fund of India Act, 1950”

The motion was adopted.

SHRI K. R. GANESHI : I introduce† the Bill.

STATEMENT *re* CONTINGENCY FUND OF INDIA (AMENDMENT) ORDINANCE 1972

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Contingency Fund of India (Amendment) Ordinance 1972, as required under rule 71 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha [Placed in Library. Ser No. LT-1565/72]

INDIAN COPPER CORPORATION
(TAKING OVER OF MANAGEMENT)
BILL.*

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) : I beg to move for leave to introduce a Bill to provide for the taking over, in the public interest of the management of the undertaking of the Indian Copper Corporation Limited pending acquisition of that undertaking

MR. SPEAKER : The question is

“That leave be granted to introduce a Bill to provide for the taking over, in the public interest, of the management of the undertaking of the Indian Copper Corporation Limited, pending acquisition of that undertaking.”

The motion was adopted.

SHRI SHAHNAWAZ KHAN : I introduce† the Bill.

STATEMENT *re* INDIAN COPPER CORPORATION (TAKING OVER OF MANAGEMENT) ORDINANCE 1972

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) : On behalf of Shri Mohan Kumaramangalam, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation of the Indian Copper Corporation (Taking over of Management) Ordinance 1972, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha [Placed in Library. Ser No. LT-1566/72]

DELHI CO-OPERATIVE SOCIETIES
BILL.*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to move for leave to introduce a Bill to consolidate and amend the law relating to co-operative societies in the Union territory of Delhi

MR. SPEAKER : The question is

“That leave be granted to introduce a Bill to consolidate and amend the law relating to co-operative societies in the Union territory of Delhi”

The motion was adopted

SHRI ANNASAHEB P. SHINDE : I introduce† the Bill.

12.29 hrs.

MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY BILL—Contd.

**SHRI RAMACHANDRAN KADANNAPPALLI (Kasaragod) : Mr. Speaker, Sir, I rise to support the Marine Products Export Development Authority Bill. As far as Kerala is concerned, it is a very welcome measure. I believe that with the implementation of this

†Introduced with the recommendation of the President.

*Published in Gazette of India Extraordinary Part II, Section 2, dated 29.3.72.

**The original speech was delivered in Malayalam.